

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL**  
(Eastern Zone Bench, Kolkata)

Original Application No. 178 of 2025

In the matter of:

Aritendu Das  
...Applicant

Versus

Shri Shilbhadra Sanyal & Ors.  
... Respondents

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*Aritendu Das*



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(Eastern Zone Bench, Kolkata)

APPLICATION UNDER SECTIONS 14  
AND 15 OF THE NATIONAL GREEN  
TRIBUNAL ACT, 2010

(Read with Sections 2(e), 2(j) and 20 of the  
NGT Act, 2010, Environment (Protection)  
Act, 1986, Forest Conservation Act, 1980,  
West Bengal Trees (Protection and  
Conservation in Non-Forest Areas) Act,  
2006, and other applicable provisions)

IN THE MATTER OF:

Aritendu Das, Resident of Kadambari  
Apartments, Flat No. 7B, Block-2, 144,  
Mohiary Jagacha Road, P.O. GIP Colony,  
Jagacha, District Howrah - 711112, West  
Bengal. (Mobile: 8910886815; Email:  
aritudubkdas@yahoo.co.in)

... Applicant

Versus

1. Shri Shilbhadra Sanyal, President of  
Kadambari Association of Apartment  
Owners, Through its  
Secretary/President, Kadambari  
Apartments, Flat No. <sup>9H</sup> Block-2, 144,  
Mohiary Jagacha Road, P.O. GIP  
Colony, Jagacha, Howrah - 711112,



*Aritendu Das*

West Bengal. Email:  
[kadambari.mtc@gmail.com](mailto:kadambari.mtc@gmail.com) Mobile  
 no. 82400321484 and 9830370500  
 ... Respondent No. 1

2. Government of West Bengal,  
 Directorate of Forests, Office of the  
 Divisional Forest Officer, Howrah  
 Division, 5, M.G. Road, Dalmia Park,  
 Stadium Complex (1st Floor),  
 Howrah - 711101, West Bengal.  
 Email: [dfohowrah@gmail.com](mailto:dfohowrah@gmail.com)  
 ... Respondent No. 2

3. Howrah Municipal Corporation,  
 Through the Commissioner,  
 4, Mahatma Gandhi Road, Howrah -  
 711101, West Bengal. Email:  
[commissionerhowrah@gmail.com](mailto:commissionerhowrah@gmail.com)  
 ... Respondent No. 3

4. Officer-in-Charge, Jagacha Police  
 Station, Mohiary Jagacha Road,  
 Howrah - 711112, West Bengal.  
 Email: [jagachaps@gmail.com](mailto:jagachaps@gmail.com) ...  
 Respondent No. 4



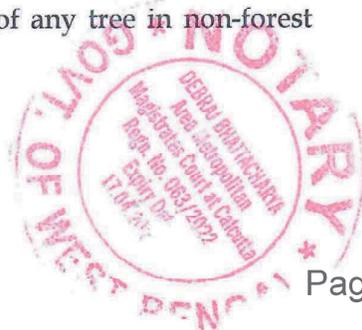
**MOST RESPECTFULLY SHOWETH:**

1. The present Application is filed by the Applicant under Sections 14 and 15 of the National Green Tribunal Act, 2010, seeking urgent intervention of this Hon'ble Tribunal in respect of illegal and unauthorised felling of trees within Kadambari Apartment premises, Jagacha, Howrah, which has resulted in severe ecological harm, violation of statutory provisions, and infringement of the fundamental right to life under Article 21 of the Constitution of India.

*Deben...*

2. The Applicant is a permanent resident of Kadambari Apartments and has been directly affected by the said acts of environmental destruction carried out by the Kadambari Association of Apartment Owners (Respondent No. 1) in complete disregard of the law, without any permission from competent authorities, and without following democratic or statutory processes.
3. This Hon'ble Tribunal has jurisdiction under Sections 14 and 15 of the NGT Act, 2010, as the subject matter directly concerns substantial questions relating to the environment and requires relief, compensation, and restitution of environmental damage caused by illegal tree cutting.
4. On or about 2nd and 3rd August 2025, the Applicant noticed through WhatsApp videos, photographs, and direct resident communications that large-scale tree felling activities were being carried out within the Kadambari Apartment complex premises. Mature and healthy green trees, many of which had stood for decades, were cut down in haste without prior notice, community consultation, or statutory clearance. **Enclosed herewith Annexure P-2**
5. The Association, i.e., Respondent No. 1, justified these actions under vague pretexts such as "cleaning" or "restoration," but no official record, minutes of a General Body Meeting, or prior resolution under the West Bengal Apartment Ownership Act, 1972, was ever produced.
6. The Applicant, being a responsible citizen and resident, immediately objected and submitted a written complaint to the Association on 3rd August 2025, followed by a representation to the Officer-in-Charge, Jagacha Police Station (Respondent No. 4), requesting registration of an FIR for violation of environmental laws. **Enclosed herewith Annexure P-1**
7. The Association failed to produce any evidence of permissions obtained from the Howrah Municipal Corporation (Respondent No. 3), the Divisional Forest Office (Respondent No. 2), or the West Bengal Pollution Control Board, as is mandatorily required under law.
8. Section 9 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 categorically prohibits the felling of any tree in non-forest

*Ambari*



areas without prior written permission of the competent authority. Respondent No. 1 brazenly violated this statutory safeguard.

9. Subsequent to the complaint made by the Applicant, the Divisional Forest Officer, Howrah Division, conducted an official enquiry. By communication Ref. No. 132/25 dated 15.03.2025, the Additional Forest Officer (Howrah Division) formally reported that:

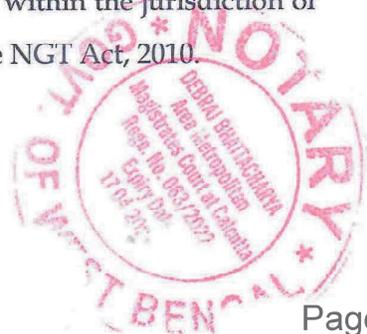
- During inspection, it was found that 20 trees had been felled within the premises of Kadambari Apartments.
- The offender, Shri Shilbhadra Sanyal (S/o Moni Sanyal), submitted a written statement admitting guilt for cutting trees without obtaining prior permission.
- The offence was compounded by the Forest Department under the provisions of the West Bengal Trees Act, 2006, after realisation of statutory compensation. **Enclosed herewith Annexure P-3**

10. A copy of the said DFO letter is annexed herewith as Annexure P-5. This constitutes official confirmation by the statutory authority that illegal tree cutting did indeed take place, that the responsible person admitted guilt, and that the action was compounded after imposition of a fine.

11. The unlawful felling of trees has caused irreparable harm to the ecology of the locality. Trees play a vital role in maintaining microclimate, providing shade, absorbing carbon dioxide, controlling dust, reducing heat islands, and supporting urban biodiversity. The sudden removal of 20 mature trees has drastically altered the environmental balance, increased air pollution levels, and deprived residents—especially children and senior citizens—of clean air and shaded green spaces.

12. The compounding of the offence by the Forest Department does not absolve Respondent No. 1 of civil and environmental liability. Compounding under the West Bengal Trees Act only addresses the penal component, whereas environmental restitution and compensation remain within the jurisdiction of this Hon'ble Tribunal under Sections 14 and 15 of the NGT Act, 2010.

*Shilbhadra Sanyal*



## GROUNDS

The Applicant respectfully submits the following grounds in support of this Application under Sections 14 and 15 of the National Green Tribunal Act, 2010:

**Ground 1: Violation of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006**, because Section 9 of the said Act explicitly prohibits the felling of any tree without prior written permission from the competent authority. The DFO's letter dated 15.03.2025 conclusively records that 20 trees were felled without such consent. This establishes a clear violation of statutory provisions and renders Respondent No. 1 culpable.

**Ground 2: Admission of guilt by offender**, because the communication from the Forest Department confirms that Shri Shilbhadra Sanyal admitted guilt in writing. Such admission by the direct actor, coupled with compounding by the statutory authority, removes all factual ambiguity and strengthens the Applicant's case.

**Ground 3: Environmental harm continues despite compounding**, because compounding under the West Bengal Trees Act, 2006, only settles penal liability, whereas ecological harm, restoration, and compensation remain to be adjudicated by this Hon'ble Tribunal under Sections 14 and 15 of the NGT Act, 2010. The jurisdiction of this Tribunal cannot be ousted by mere compounding.

**Ground 4: Violation of Article 21 of the Constitution**, because the Supreme Court has repeatedly held that the Right to Life under Article 21 includes the Right to a healthy environment, clean air, and protection against ecological destruction (*M.C. Mehta v. Union of India*, AIR 1987 SC 965). The felling of mature trees without authority violates this fundamental right of residents.

**Ground 5: Mandate of Article 48A**, because Article 48A of the Constitution obliges the State to protect and improve the environment and safeguard

*Shilbhadra Sanyal*



forests and wildlife. Failure of Respondents 2 and 3 (Forest Department & Howrah Municipal Corporation) to prevent the incident amounts to a violation of their constitutional duties.

**Ground 6: Fundamental duty under Article 51A(g)**, because every citizen has a fundamental duty "to protect and improve the natural environment, including forests, lakes, rivers, and wildlife." Respondent No. 1 has acted contrary to this duty by secretly cutting trees.

**Ground 7: Violation of the Environment (Protection) Act, 1986**, because Sections 3 and 5 of the EPA empower the Central Government and delegated authorities to regulate all activities affecting the environment. Section 15 makes contravention punishable with imprisonment/fine. Respondent No. 1's actions amount to unauthorised environmental destruction.

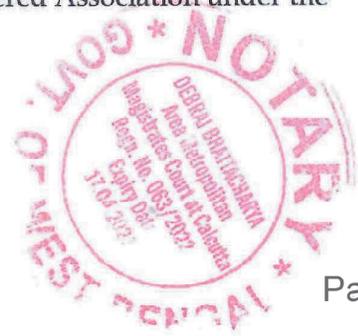
**Ground 8: Violation of the Forest Conservation Act, 1980**, because although the site is non-forest, the principles of the Forest Conservation Act, 1980, as extended by judicial interpretation, apply to the protection of all green cover. The Supreme Court in *T.N. Godavarman Thirumulpad v. Union of India* (1997 2 SCC 267) expanded "forest" to include any area with substantial tree cover.

**Ground 9: Public trust doctrine**, because the Supreme Court has recognised the doctrine of public trust (*M.C. Mehta v. Kamal Nath*, (1997) 1 SCC 388), whereby the State holds natural resources in trust for the public. Unauthorised felling of trees violates this doctrine.

**Ground 10: Mischief under IPC Section 427**, because cutting of trees that form part of common assets of a society constitutes "mischief" under Section 427 IPC, punishable with imprisonment, since it causes wrongful loss to the residents and the environment.

**Ground 11: Lack of democratic procedure under the Apartment Ownership Act, 1972**, because Respondent No. 1, being a registered Association under the

*Amarendra Kumar*



West Bengal Apartment Ownership Act, 1972, cannot take unilateral decisions affecting common property without a General Body resolution. No such resolution was passed.

**Ground 12: Principle of Sustainable Development**, because India follows the principle of sustainable development, as recognised in *Vellore Citizens' Welfare Forum v. Union of India* (1996 5 SCC 647). Unregulated felling of trees in urban residential complexes is antithetical to this principle.

**Ground 13: Precautionary Principle**, because the precautionary principle requires authorities and citizens to prevent environmental harm even where there is uncertainty. Here, harm was certain and yet ignored.

**Ground 14: Polluter Pays Principle**, because the principle, recognised by the Supreme Court and codified in NGT jurisprudence, mandates that those who cause environmental harm must bear the costs of restitution. Respondent No. 1 must pay environmental compensation.

**Ground 15: Principle of Intergenerational Equity**, because the unlawful destruction of mature trees deprives future generations of ecological benefits, violating the principle of intergenerational equity upheld in *State of Himachal Pradesh v. Ganesh Wood Products* (1995 6 SCC 363).

**Ground 16: Loss of ecosystem services**, because trees provide measurable ecosystem services such as carbon sequestration, cooling, soil conservation, and air filtration. The unlawful felling has deprived residents and the city of these services, amounting to quantifiable loss.

**Ground 17: Failure of enforcement agencies**, because Respondent Nos. 2, 3, and 4, despite receiving complaints, failed to act promptly to prevent the felling. This inaction warrants strict directions by this Hon'ble Tribunal.

*Arindam*



**Ground 18: Principle of Natural Justice violated**, because the cutting of trees without notices or opportunity of hearing to residents, including the Applicant, violates principles of natural justice and fairness.

**Ground 19: Urban heat island effect**, because large-scale felling in cities aggravates the urban heat island effect, increasing temperatures and reducing resilience to climate change. This violates the right of residents to climate security.

**Ground 20: Precedents from NGT**, because this Hon'ble Tribunal in multiple cases (e.g., *Society for Protection of Environment and Biodiversity v. Union of India*, OA 498/2016) has directed compensatory afforestation at ratios of 1:10 or higher, imposing costs on violators. The same approach must apply here.

**Ground 21: International commitments**, because India, as a party to the Paris Agreement and the Convention on Biological Diversity, has committed to increasing green cover. Unauthorised urban tree felling undermines these obligations.

**Ground 22: Right to information & transparency violated**, because residents' right to information about environmental actions within the society was denied, undermining democratic governance and transparency.

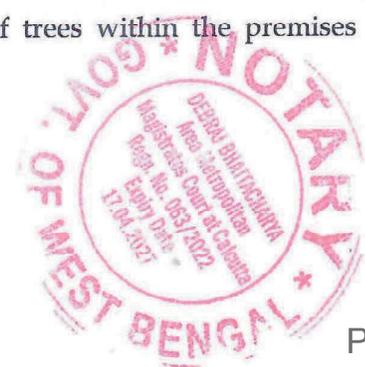
**Time Limit for Filing Complaints:** As per Section 16 of the NGT Act, complaints must be filed within six months from the event on 2nd and 3rd August 2025, giving rise to the grievance.

**PRAYERS:**

In light of the facts stated above and the irrefutable findings of the Divisional Forest Officer, Howrah Division (Letter No. 132/25 dated 15.03.2025) confirming illegal felling of 20 trees, the Applicant most respectfully prays that this Hon'ble Tribunal may be pleased to pass the following orders and directions:

1. **Permanent Injunction** - Restrain Respondent No. 1 (Kadambari Association of Apartment Owners) from undertaking any further felling, pruning, trimming, or removal of trees within the premises

*Aminda D.*



without prior written permission from the competent authority and compliance with law.

2. **Supervision by Police** - Direct Respondent No. 4 (Officer-in-Charge, Jagacha Police Station) to maintain strict vigilance and immediately prevent or prosecute any further illegal tree cutting.
3. **Compensatory Afforestation** - Direct Respondent No. 1, at its own cost, to plant at least 100 saplings (five for each felled tree) within the premises or adjoining public land, under the supervision of Respondent No. 2 (Forest Department).
4. **Monitoring & Survival of Trees** - Ensure that such plantations consist of native, ecologically suitable species, with survival monitored for 5 years and replacement in case of mortality.
5. **Environmental Compensation** - Invoke the "Polluter Pays Principle" and direct Respondent No. 1 and the individual offender Shri Shilbhadra Sanyal to pay environmental compensation, covering:
  - o The ecological loss caused by destruction of 20 mature trees;
  - o Loss of ecosystem services (oxygen production, cooling, air purification, biodiversity);
  - o Costs of afforestation and 5-year maintenance;
  - o A penalty for deterrence against future violations.
6. **Compensation to Applicant** - Direct Respondent No. 1 and Shri Shilbhadra Sanyal to pay Rs. 1,00,000/- (Rupees Lacs Lakhs) to the Applicant for loss of environmental quality, exposure to increased heat and pollution, and mental distress caused by the unlawful felling of trees in his residential premises.
7. **Restitution Fund** - Direct that the environmental compensation so realised be deposited in a dedicated Green Fund managed by the Forest Department and utilised exclusively for ecological restoration in Howrah district.
8. **Accountability of Authorities** - Direct Respondents No. 2, 3, and 4 (Forest Department, Howrah Municipal Corporation, and Jagacha

*Shilbhadra Sanyal*



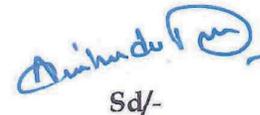
Police Station) to file detailed reports clarifying permissions, enquiry records, compounding orders, and steps taken on the Applicant's complaint dated 03.08.2025.

9. **Green Audit & Awareness** - Order an environmental audit of green cover in Jagacha locality and direct the Forest Department to issue a circular to all housing societies, mandating prior permission before tree cutting.
10. **Green Charter & Interim Protection** - Direct Respondent No. 1 to frame and adopt a "Green Charter" ensuring protection of remaining trees, preservation of open spaces, and mandatory consultation with residents before any ecological decision; and pending disposal of this application, order status quo regarding all existing trees, with an immediate spot inspection by the Forest Department within 30 days.

#### VERIFICATION

I, Aritendu Das, son of Amalendu Das, aged about 40 years, residing at Flat No. 7B, Block-2, Kadambari Apartments, Mohiary Jagacha Road, Jagacha, Howrah - 711112, West Bengal, do hereby solemnly verify and declare that the contents of this Amended Application are true and correct to my knowledge and belief, no part of it is false, and nothing material has been concealed.

Place:-Howrah  
Date:26.08.2025



Sd/-  
Aritendu Das  
Applicant in Person



AFFIDAVIT

I, Aritendu Das, son of Amalendu Das, aged about 40 years, residing at Flat No. 7B, Block-2, Kadambari Apartments, Mohiary Jagacha Road, P.O. GIP Colony, Jagacha, District Howrah - 711112, West Bengal, do hereby solemnly affirm and state as follows:

1. That I am the Applicant in the accompanying Original Application filed before this Hon'ble Tribunal and am fully conversant with the facts and circumstances of the case. I am competent and authorised to swear to this affidavit.
2. That I have read and understood the contents of the accompanying Application under Sections 14 and 15 of the National Green Tribunal Act, 2010, along with all paragraphs, grounds, and prayers therein.
3. That the facts stated in the Application are true and correct to my knowledge and belief, based on records and documents annexed, including the official communication of the Divisional Forest Officer, Howrah Division (Letter No. 132/25 dated 15.03.2025), which confirms illegal felling of 20 trees within Kadambari Apartments, Jagacha, Howrah.
4. That no material fact has been suppressed or concealed from this Hon'ble Tribunal.
5. That the annexures annexed to the Application are true copies of their respective originals.

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of paragraphs 1 to 5 of this affidavit are true and correct to my knowledge and belief, and nothing material has been concealed therein.

Verified at Howrah on this the 22nd day of August, 2025.

DEPONENT

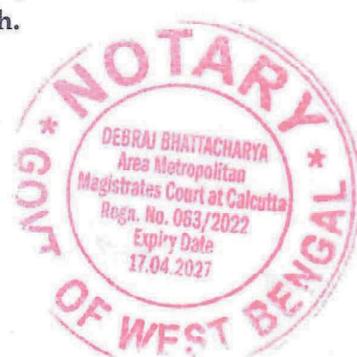
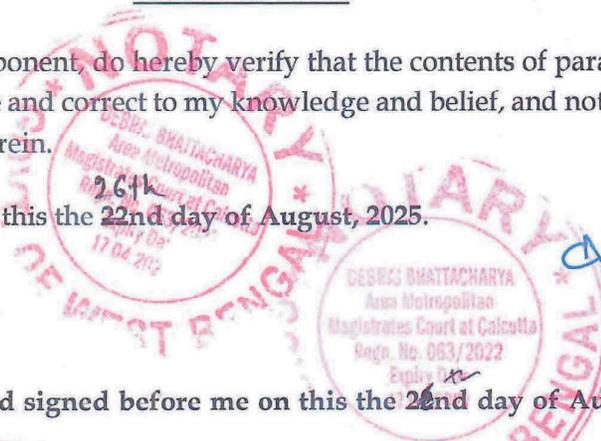
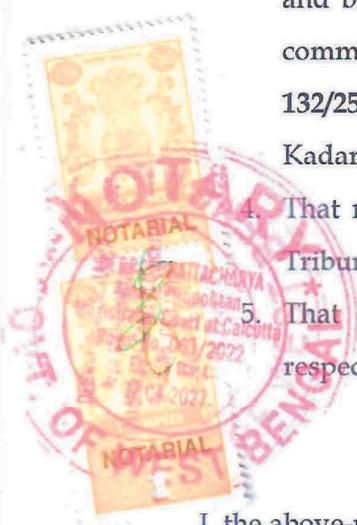
Solemnly affirmed and signed before me on this the 26th day of August, 2025, at Howrah.

Solemnly Affirmed and Declared Before me Deponents Signature Identified by Advocate

26 AUG 2025

Notary

Enclosed herewith Annexure P-4



## Annexure -"P-1"

### Formal Complaint Against Unauthorized Cutting of Trees Within Society Premises – Violation of Environmental Laws and Request for Immediate Action

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From: aritendu das (aritendubkdas@yahoo.co.in)

To: kadambari.mtc@gmail.com; jagachaps@gmail.com

Cc: kaao-members@googlegroups.com; cawb1972.housing-wb@bangla.gov.in; dm-how-wb@nic.in; commhowrah@gmail.com; commissionerhowrah@gmail.com

Date: Sunday 3 August, 2025 at 11:32 am IST

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**To**

**The President**

**Kadambari Association of Apartment Owners**

**Kadambari Apartments,**

**144, Mohiary Jagacha Road,**

**P.O. GIP Colony, Jagacha,**

**Howrah – 711112**

**West Bengal**

**Subject:** *Formal Complaint Against Unauthorized Cutting of Trees Within Society Premises Violation of Environmental Laws and Request for Immediate Action*

**Respected Sir/Madam,**

I am writing this complaint as a concerned resident and member of the Kadambari Apartments community. This letter is with reference to the recent **WhatsApp messages and a video recording (attached)** that have surfaced within the society group clearly indicating unauthorised tree cutting and removal activities taking place within the apartment premises.

It is deeply alarming to note that mature green trees— vital for our community's ecosystem, air quality, and biodiversity— are allegedly being felled without any **prior notice, transparent discussion, or legal clearance**. I am constrained to remind the Association that such activities are **not only ecologically irresponsible but also legally impermissible**.

#### **1. Legal Framework and Prohibitions:**

The **West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006**, specifically prohibits the cutting, removal, or destruction of trees in non-forest areas — including residential societies — **without prior written permission** from the competent authority, typically the Municipal Corporation or the concerned divisional forest officer.

Further, as per **Section 15 of the Environment (Protection) Act, 1986**, any act of environmental degradation, including unauthorized tree felling, attracts criminal liability— including **fine, imprisonment, or both**.

Moreover, under the **Indian Penal Code**, mischief causing destruction to property including public greenery and environmental harm, may be punishable under **Section 427 IPC** and other related provisions.

## **2. Illegality of Actions Without Member Consent:**

Kadambari Association, as a registered apartment owner's body, is **duty-bound to function transparently and democratically**. The Constitution and Bylaws of most such associations clearly require that **any action affecting common property or society's green assets be taken only with due notice, discussion, and resolution passed in a General Body Meeting (GBM)**

As of date, no such notice has been served, nor any resolution passed to permit tree cutting. Any act of removing trees without collective consent violates the very ethos of cooperative living and opens the association and its office-bearers to **legal, civil, and criminal liabilities**.

## **3. Environmental and Social Harm:**

Trees provide us shade, oxygen, aesthetics, temperature control, and are crucial for rainwater percolation and biodiversity. Felling of healthy, mature trees under the excuse of "restoration" or "clean-up" is nothing short of ecological vandalism. The true spirit of community welfare lies in **preserving and protecting** our green cover—not hastily destroying it under the guise of redevelopment or maintenance.

It is ironic and unfortunate that, in an age when global societies are planting trees to fight climate change, our own Association risks being complicit in the **illegal and unethical destruction of our local environment**.

### **Our Demands:**

In light of the above, we demand the following immediate corrective measures:

1. **Immediate halt** to all tree cutting or green cover removal within the premises.
2. **A written clarification and report** in the next Association General Meeting about:
  - Who authorized the action?
  - Under what grounds or permissions was it executed?
  - Whether any Government authority was consulted?
3. **Submission of copies of any tree cutting permissions, forest department or municipal authorizations**, if obtained.
4. **A clear declaration that no such activity will be undertaken in future without full general body consent** and legal procedure
5. If damage has already occurred, the Association should **initiate replantation and ecological restoration measures**.

### **Copy to Police Authority**

**A copy of this complaint along with the evidentiary video and messages is being forwarded to the Officer-in-Charge, Jagacha Police Station** for appropriate inquiry and preventive steps.

Unauthorized cutting of trees being **recognizable environmental offence**, it requires immediate attention to safeguard community interest and natural resources.

**Let us not forget:** our duty towards nature is not just moral, but legal. Trees are not private property to be removed at whim; they are **protected ecological assets** belonging to the entire community and future generations.

Let us act as responsible residents and preserve the green lungs of our society

11:30

5G 100

< 107



KADAMBARI MEMBERS G...

1K, 2D, 2F, 2I, 2L, 3E (BL1), 3G, 3H...



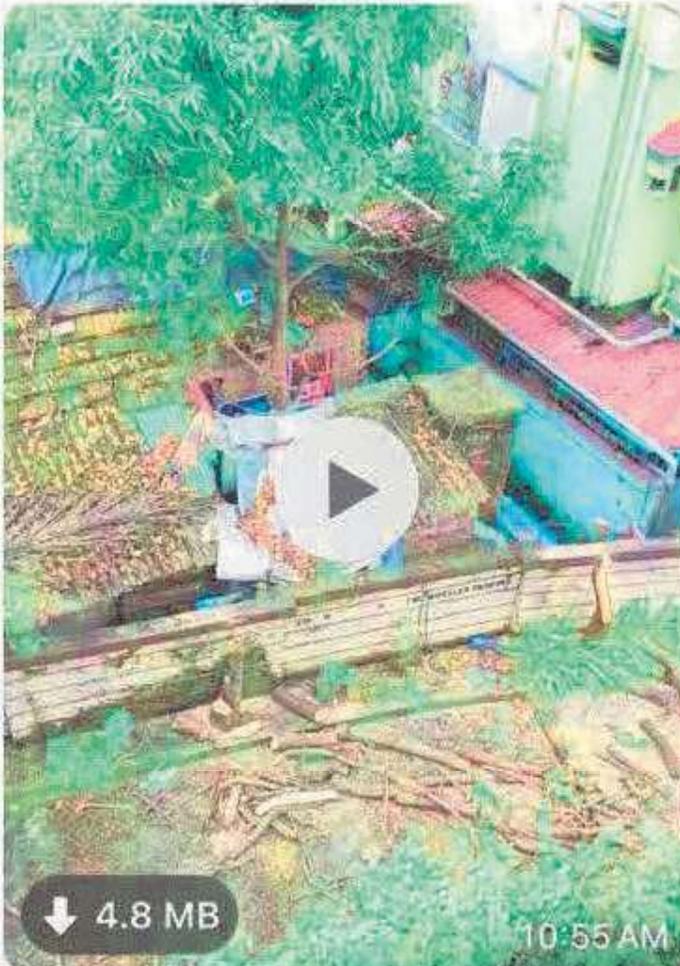
Distance has been created by promoter, for their personal gain and malafide intention, main culprit promoter

6:47 AM ✓

Today

**Dabasis 3L**

Forwarded





Regards,

**ARITENDU DAS**  
**BE (Electronic) & MBA**  
**Company Legal Adviser & Technical Consultant**

**(M) 8910886815**

----- Forwarded message -----

**From:** COMPETENT AUTHORITY <cawb1972.housing-wb@bangla.gov.in>  
**To:** kadambari mtc <kadambari.mtc@gmail.com>; "aritentubkdas@yahoo.co.in" <aritentubkdas@yahoo.co.in>  
**Sent:** Monday 28 July, 2025 at 04:45:21 pm IST  
**Subject:** Letter from the Competent Authority dated 25.07.2025.

Please find the attachment.

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**Notice:-** Three dedicated email ids have been opened in the government domain for receiving Form 3, Annual Audited Financial Statement and general letters, prayers, complaints etc. addressed to the Competent Authority under the West Bengal Apartment Ownership Act, 1972.

Following are the respective email ids: -

1. Form 3 [form3.housing-wb@bangla.gov.in](mailto:form3.housing-wb@bangla.gov.in)
2. Annual Audited Financial Statement - [aafs.housing-wb@bangla.gov.in](mailto:aafs.housing-wb@bangla.gov.in)
3. General letters, prayers, appointment seeking etc. - [cawb1972.housing-wb@bangla.gov.in](mailto:cawb1972.housing-wb@bangla.gov.in)

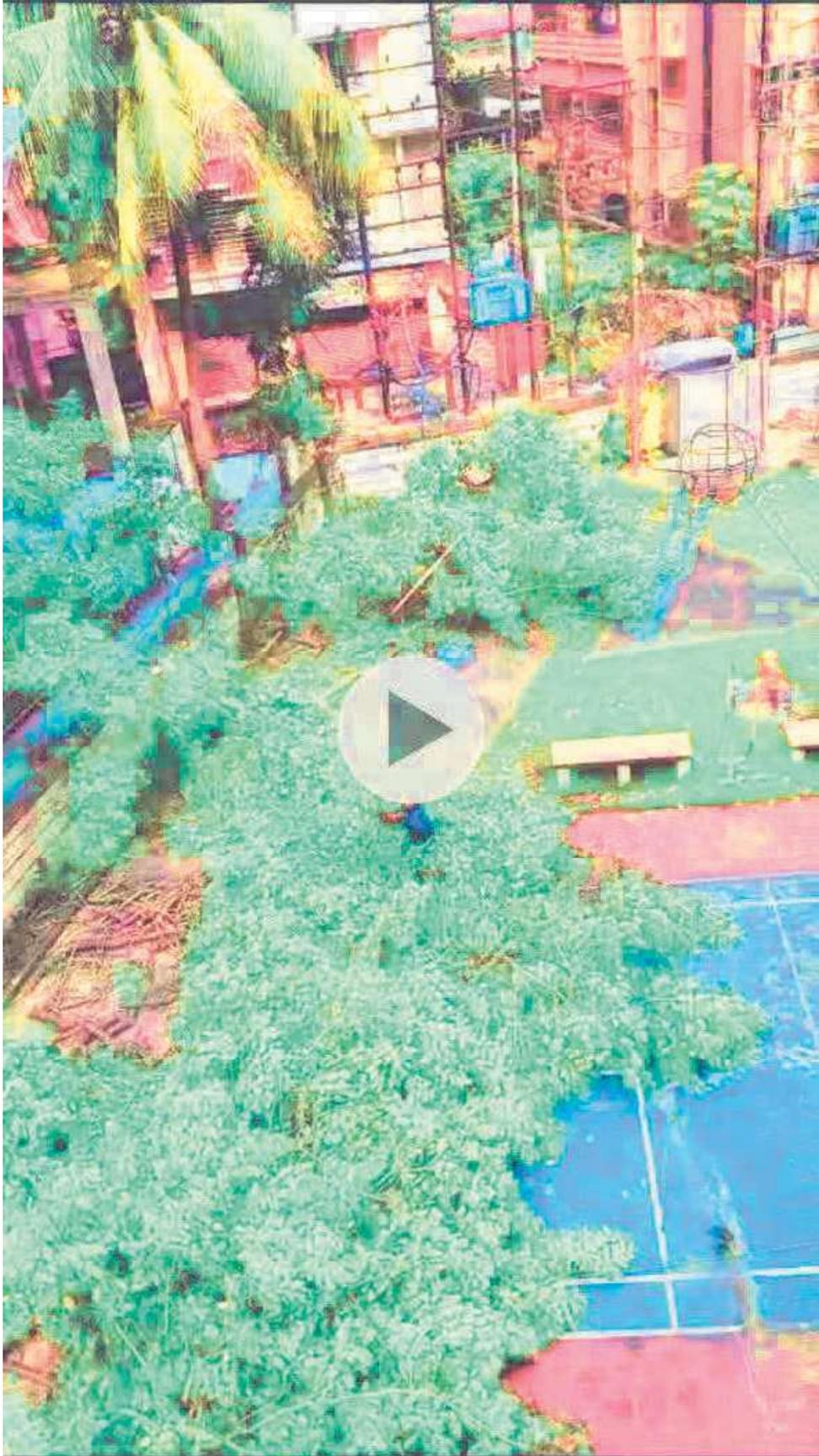
Please send your mail to any one of these mail ids according to the purpose.

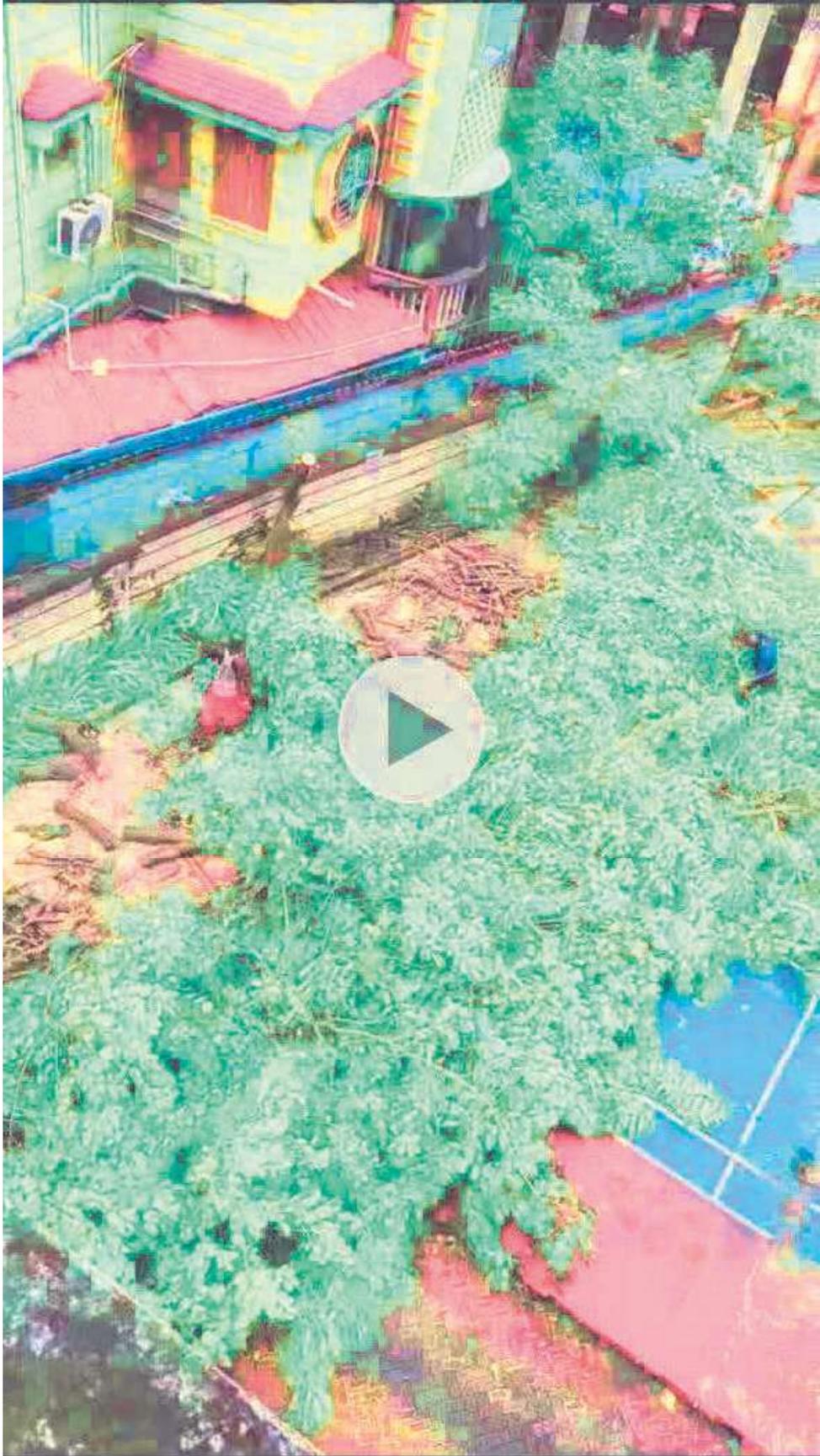
 Kadambari 1-1.pdf  
4.4 MB

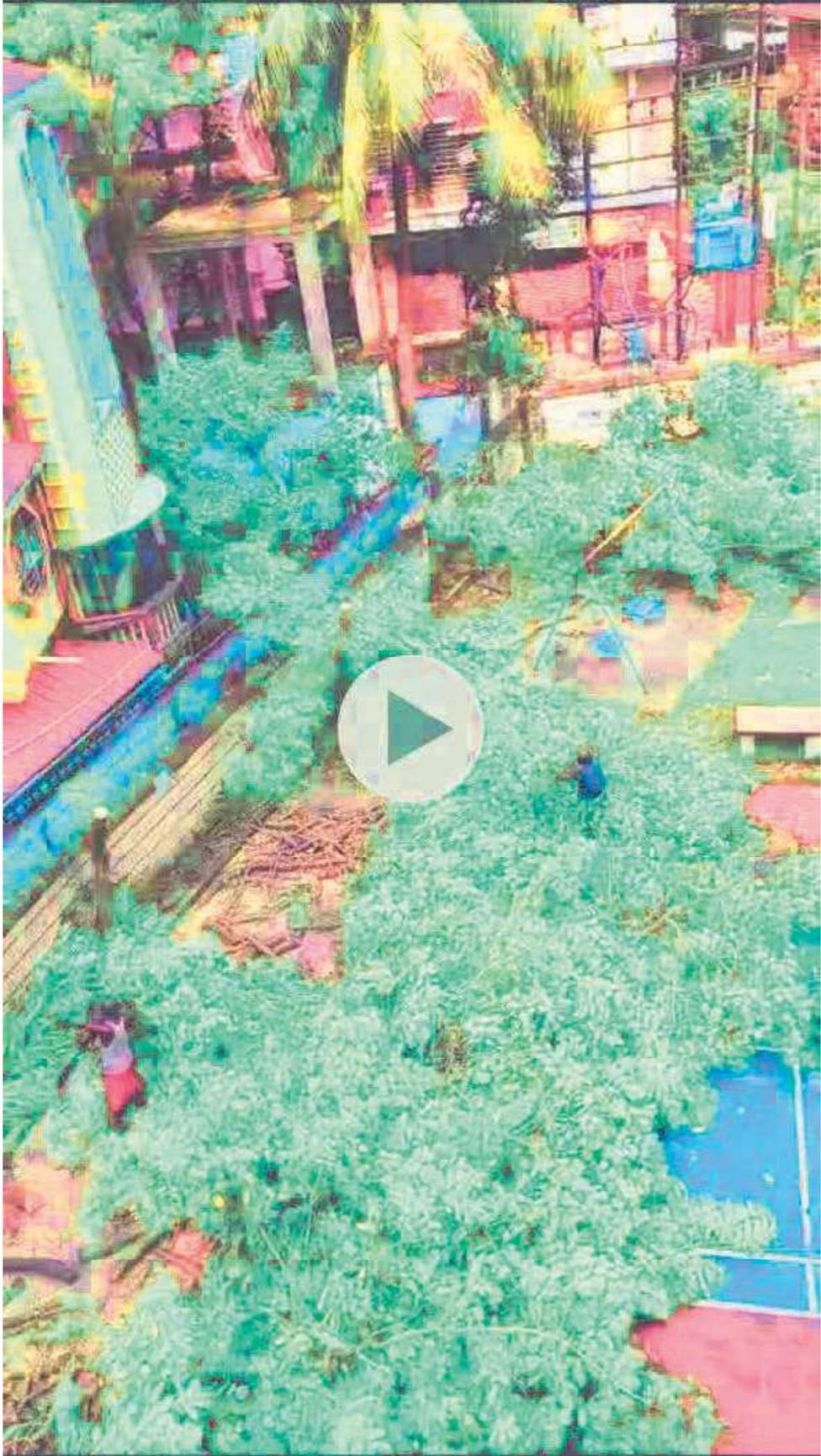
 Kadambari 2.pdf  
188 kB

 WhatsApp Video 2025-08-03 at 10.55.28\_8851f4c4.mp4

4.8 MB













Government of West Bengal  
 Directorate of Forests  
 Office of the Divisional Forest Officer, Howrah Division  
 5 M. G. Road, Dalmia Park, Stadium Complex (1<sup>st</sup> Floor), Howrah-711101.  
 Phone & Fax-033-2641-1772, E-mail :dfohowrah@gmail.com

Memo No.2882 /15-3/25 - 26

Dated:21 .08.2025

To : Shri Aritendu Das,  
 Flat No-7B, Block-2(Kadambari Apartment)  
 Kadambari Jagacha GIP Colony,  
 144 Mohiyari Road, P.S. -Jagacha,  
 District-Howrah, Pin-711112.  
 (E-mail-aritendubkdas@yahoo.co.in)

Sub : Regarding- your complaint against felling of trees within society premises at Kadambar Apartment, 144 Mohiyari Road, P.S. -Jagacha ,District-Howrah, Pin-711112.

Ref: Your complaint dated-05.08.2025.

With reference to the above mentioned subject, this is for your information that an enquiry has been conducted at Kadambari Apartment, 144 Mohiyari Road, P.S. -Jagacha ,District- Howrah, Pin-711112.as per the complaint received. During field enquiry through the Range Officer, Howrah Urban S.F Range on dated-10.08.2025 it was reported that 20 nos. of trees have been felled by Shri Shilbhadra Sanyal, S/O.Moni Sanyal., (President of Kadambari Apartment) Flat No-9G and 9H, Block-2(Kadambari Apartment) Kadambari Jagacha GIP Colony, 144 Mohiyari Road, P.S. -Jagacha, District-Howrah, Pin-711112, without proper felling permission of the competent authority i.e. Divisional Forest Officer, Howrah Division.

The defendant i.e. Shri Shilbhadra Sanyal, S/O.Moni Sanyal, submitted a written statement regarding illegal tree felling stating that he is pleading guilty and willing to compound the case.

As per Section 4 of the West Bengal Trees (Protection and Conservation in Non Forest Areas)Act,2006, no person shall fell any tree without prior felling permission of the competent authority. The fact is compounded by the Divisional Forest Officer, Howrah Division U/s 16 of the west Bengal (Trees Protection and Conservation in Non Forest Areas)Act-2006 after realizing of compensation from the defendant i.e. Shri Shilbhadra Sanyal, S/O.Moni Sanyal.

This is for your information.

*21/8/25*  
 Divisional Forest Officer  
 Howrah Division  
 Dated: 21.08.2025

Memo No.2882 /15-3/25 - 26

Copy Forwarded for information to:

1. The Range Officer, Howrah Urban S.F. Range.

Sd/-D. K. Mandal  
 Divisional Forest Officer  
 Howrah Division